

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1-MPZES Utilities Limited.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondents : MPSEZ Utilities Limited (MPSEZUL) and Others

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Lakshyajit Singh Bagdwal, Advocate, MPSEZUL
Shri Devyanshu Sharma, Advocate, MPSEZUL
Ms. Kavya Bhardwaj, CTUIL
Shri Ashok Rajan, WRLDC
Shri Gajendra Sinh V., WRLDC
Shri T.R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner sought two weeks' time to file rejoinders to the replies filed by Respondent No. 1, MPSEZ Utilities Limited (MPSEZUL), and Respondent No. 4, Western Regional Load Despatch Centre (WRLDC).
3. The learned counsel for the Petitioner further submitted that the State Load Despatch Centre (SLDC) and Gujarat Urja Vikas Nigam Limited (GUVNL) have already been impleaded as Respondents in the present Petition. He further submitted that SLDC and GUVNL have not yet filed their replies.
4. The representative of Respondent No. 4/WRLDC submitted that WRLDC has also filed a Petition vide Diary No. 217/2026 seeking the recovery



of the non-payment of RLDC fees and charges pertaining to this disputed GNA quantum and requested that both these Petitions may be heard together.

5. After the hearing, the Commission directed as under:

(a) The Respondents, including Gujarat Electricity Transmission Corporation Limited (GETCO) and GUVNL, to file their respective replies within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter; and

(b) List the Petition (Diary No. 217/2026) in the month of May and thereafter list both the Petitions together.

6. The Petition will be listed for hearing on **23.6.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

